

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins.) No. 721 of 2018

IN THE MATTER OF:

Kamesh Badhana

...Appellant

Versus

Govind Ram & Ors.

...Respondents

Present:

For Appellant : **Mr. Shravan Yammanur, Advocate**

For Respondents : **Mr. Monamshel Maring, Advocate for Respondent
Nos. 1, 2 and 3**

**Mr. Kanwal Chaudhary, Advocate for Respondent
No. 4**

O R D E R

13.08.2019 It is stated that the Hon'ble Supreme Court has decided the issue and held that the 'home-buyers' (Allottees) are 'Financial Creditors'.

Let the case be listed 'for Admission (After Notice)' on **2nd September, 2019** as 2nd case.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc